

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 104
(IB)-532(PB)/2017

IN THE MATTER OF:

Punjab National Bank
Vs.

.... Applicant/petitioner

Haridwar Iron & Ispat Rolling Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016(Liq.)

Order delivered on 07.04.2021

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYSTHA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant (s):-

Mr. Kanishk Khetan for the Liquidator
a/w Mr. Kashi Vishwanathan
Sivaraman

Mr. Abhishek Anand & Pathik
Choudhury for Singhi Infrapower
Projects

For the respondent

Mr. Yashu Gupta for the auction bidder

ORDER

IA-1351(PB)/2021:-

Learned counsel appearing on behalf of respondent Mr. Chota, seeks and is granted two weeks time to file reply with copy in advance to the counsel for the liquidator.

Learned liquidator states that as per the transaction with Mr. Chota, the plant and machinery sold to him was to be lifted by him on or before 21.03.2021 but the same is not done till date. Learned counsel for Mr. Chota states that there is some issue with respect to inventory and available material to be lifted hence the same could not be done.

Let Mr. Chota shall approach the liquidator within two days with respect to issue about lifting of the plant and machinery by visiting



his office and resolve the issue and accordingly lift the plant and machinery sold to him on or before 18.04.2021 and file compliance report on the next date of hearing.

IA-55(PB)/2021:-

This is an application filed by the auction purchaser of the land and building. Learned counsel for the liquidator undertakes to file reply within two weeks.

In the meantime, learned counsel for the applicant undertakes to file an undertaking with respect to the payment to be made and transaction of the land and building.

List on 05.05.2021.

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**(SUMITA PURKAYSTHA)
MEMBER (TECHNICAL)**

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**(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)**